

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 17 of 2012

(Arising out of Order-in-Appeal No. P-II/VSGRAO/95 & 96/2011 dated 28.08.2011 passed by the Commissioner of Central Excise (Appeals-II), Pune.)

M/s Rajdhani Refinery Pvt. Ltd.
Plot No. G4/A, MIDC Kupwad,
Sangli, Maharashtra – 416 436

.....Appellant

VERSUS

Commissioner of Central Excise, Kolhapur
Vasant Plaza, Rajaram Road,
Kolhapur – 416 003

.....Respondent

APPEARANCE:

None for the Appellant

Shri Sanjay Hasija, Supdt., Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/85077 / 2021**

Date of Hearing: 19.01.2021

Date of Decision: 19.01.2021

Appellant is absent. Learned Authorised Representative for the respondent-department submitted Form No. SVLDRS-4 and stated that no further amount is outstanding against the appellant who sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Learned Authorised Representative also submitted copy of Form No. SVLDRS-4 issued to the appellant.

3. Appellant has sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and it has been accepted through a declaration prescribed in discharge certificate issued by the competent authority.

4. In accordance with the provisions of the scheme and as per section 127(6) of Finance Act, 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad